

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**JABALPUR**

**Original Application No.200/00073/2019**

Jabalpur, this Thursday, the 31<sup>st</sup> day of January, 2019

**HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER**  
**HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER**

Kapil Kumar Prabhavat S/o Shri Shukhlal Prabhavat Aged about 31 years Occupation Nursing Superintendent (Staff Nurse) Central Hospital (Railway) Near Railway Station Jabalpur (M.P.) 482001  
**-Applicant**

(By Advocate –**Shri Brahmendra Pathak**)

**V e r s u s**

1. Union of India, Through General Manager, Western Central Railway Jabalpur (M.P.) 482001

2. Division Personal Officer, Divisional Manager Officer (DRM) Office, Jabalpur (M.P.) 482001

3. Additional Chief Medical Director/Administrator, Central Hospital (WCR) Jabalpur (M.P.) 482001

4. Sajjan Kumar Devram S/o Shri Ramdev Devram Occupation Nursing Superintendent (Staff Nurse), R/o Central Hospital (Railway) Jabalpur (M.P.) 482001  
**- Respondents**

(By Advocate –**Smt. Anjana Shrivastava proxy counsel for Shri A.S. Raizada**)

**O R D E R (Oral)**

**By Navin Tandon, AM:-**

The applicant is working with the respondent-department at Central Hospital Jabalpur.

2. Learned counsel for the applicant submits that the applicant has submitted his own request transfer application to Bhopal on

05.01.2017 (Annexure A/1). But the same has still not been considered. In the meanwhile the similarly placed person Shri Sajjan Kumar Devram- respondent No.4 has been transferred from Jabalpur to Bhopal on administrative account.

3. The applicant has submitted his representation dated 18.12.2018 (Annexure A/3). At this stage, he submits that the applicant would be satisfied if the competent authority of the respondents is directed to consider and decide the said representation dated 18.12.2018 (Annexure A/3) in a time bound fashion, with a reasoned and speaking order.

4. Accordingly, this Original Application is disposed of at admission stage itself, without going into the merits of the case, by directing the competent authority of the respondents to consider and decide the applicant's representation dated 18.12.2018 (Annexure A/3), if not already decided, with a reasoned and speaking order, within a period of 60 days from the date of receipt of a certified copy of this order. The decision so taken shall be communicated to the applicant.

**(Ramesh Singh Thakur)**  
**Judicial Member**

**(Navin Tandon)**  
**Administrative Member**

kc